

THE HIGH COURT OF KERALA AT ERNAKULAM

NOTICE

It is noticed that there are a good number of cases which have become infructuous among the pending cases. Such cases can be listed before the appropriate court for disposal, if the number of such cases are furnished to the undersigned. .

Hence it is desired that the number of cases, which according to the learned counsel, have become infructuous or which are to be disposed of as “Withdrawn,” may be furnished to the undersigned for listing the same before the appropriate court.

(By Order)

Ernakulam

22.5.2006

Registrar (Judl.)

To

The Advocate General, Kerala, Ernakulam.
The President, Kerala High Court Advocates Association.
The Secretary, Kerala High Court Advocates Association.
The President, Indian Federation of Women Lawyers, Ernakulam
The Secretary ,Indian Federation of Women Lawyers, Ernakulam.